

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-104(PB)/2018

IN THE MATTER OF:

Shri Tek Chand

.... APPLICANT / PETITIONER

v.

M/s. Premia Projects Ltd.

.... RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

For the Respondent(s):-

ORDER

Notice to show cause to the respondent returnable on 16.02.2018 be issued as to why the petition be not admitted triggering the insolvency process.

Process dasti.

List for further consideration on 16.02.2018.

Sd/-
(M. M. KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)